

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 733 OF 2018 IN
DFR NO. 1480 OF 2018

Dated: 31st October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Madhya Pradesh Power Management Company Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Ashish Anand Bernard
Mr. Paramhans

Counsel for the Respondent(s) : Mr. Mahip Singh for R-4
Mr. Alok Shankar for R-8

ORDER
IA NOS. 733 OF 2018 – (Delay in filing)

Learned counsel, Mr. Paramhans, appearing for the Appellant prays for ten day's time to enable him to file rejoinder to the reply filed by Respondent NO.8 in IA No.733 of 2018.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file rejoinder to the reply filed by Respondent No.8 in IA No.733 of 2018 by 14.11.2018 after duly serving copy to the appearing Respondents.

List the matter on **19.11.2018**, as requested.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member